

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 8336 of 2021

Gorachand Mandal @ Gorachand Kumar Mandal

... Petitioner

Versus

The State of Jharkhand

... Opposite Party

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

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For the Petitioner

: Mr. R. S. Mazumdar, Sr. Advocate

For the State

: Mr. Vineet Kumar Vashistha, A.P.P.

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Order No. 02

Dated 08<sup>th</sup> September, 2021

Heard the learned counsel appearing for the respective parties.

The petitioner is an accused in connection with Rajmahal P.S. Case No. 110 of 2021.

The petitioner is alleged to have entered into the house of the informant and committed rape upon her on the assurance of marriage. The petitioner and his parents did not allow the informant to get her marriage solemnized elsewhere. It has also been alleged that the petitioner and his parents have demanded Rs. 3 Lakhs for getting the marriage solemnized.

The matter appears to have been compromised between the parties. There appears to be a love affair between the petitioner and the informant. The petitioner is in custody since 08.05.2021.

Regard being had to the above, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Additional District & Sessions Judge-I, Rajmahal in connection with Rajmahal P.S. Case No. 110 of 2021.

(RONGON MUKHOPADHYAY,J.)